

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.144. CP 25 of 2020
With
ITEM No. 145. Mis A/6(AHM)/2021

Proceedings under Section 241 of Co.Act, 2013

IN THE MATTER OF:

Madhuben Prabhubhai Patel & Ors
V/s
Prachi Industries Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 21/11/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr. Subrata Kumar Dash, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurin A Mehta, Ld. Adv.
For the Respondent : Mr. Rajiv Chawla, Ld. Adv. for Mr. Arjun Sheth, Ld. Adv.
(R-2)

ORDER

We have heard learned counsel for the Respondent. He submitted that the rejoinder is voluminous and he wishes to file some additional documents. It is to be filed by way of an affidavit within two weeks by giving copy to the Petitioner.

The matter stands adjourned to 01.02.2023

-SD-
SUBRATA KUMAR DASH
MEMBER (TECHNICAL)

-SD-
DR. MADAN B GOSAVI
MEMBER (JUDICIAL)